

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.A. No. 300(PB)/2017

IN

C.P. NO. 110(ND)/2013

IN THE MATTER OF:

Vikram Bakshi and another

.....Petitioners

v.

McDonald's India Private Limited and Ors.

.....Respondents

SECTION : Under Section 397/398

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M.KUMAR

Hon'ble President

S.K. Mohapatra

Hon'ble Member (T)

For the Applicant(s) :

**Mr. Tejas Karia, Mr. Manu Krishnan,
Mr. Shivang Singh & Mr. Shubhaang
Sinha, Advocates**

For the Respondents(s) :

**Mr. Iqbal M. Chagla, Senior Advocate
Mr. Rahul Dave & Mr. Sumit Chopra,
Advocates for Respondent No. 2 (HIPL)
Mr. Rajiv Nayar, Senior Advocate
Mr. Amit Dhingra, Mr. Rohan Jaitley &
Mr. Shivam Kumar Raheja, Advocates
for Respondent Nos. 3 & 4 (Ms. Aysel
Melbye & Mr. Robert Dale Larson)**



ORDER

CHIEF JUSTICE (RETD.) M.M.KUMAR, HON'BLE PRESIDENT

We have heard learned counsel for the parties. It has been urged that on account of filing an appeal before the Hon'ble NCLAT, notice in the present application for contempt may not be issued. However, we are unable to accept the submission.

Notice to show cause to the respondent returnable on 20.09.2017 be issued as to why proceeding under Section 425 of the Companies Act, 2013 read with Contempt of Courts Act, 1971 be not initiated.

List for further consideration on 20.09.2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

05.09.2017

Vidya